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Title : Need to extend the Eighth Bipartite Pay Revision settlement to regional Rural Banks (RRB) at par with Commercial Banks.

SHRI SANTOSH GANGWAR (BAREILLY): Sir, this refers to implementation of Eighth Bipartite Pay Revision Settlement in Regional Rural Banks in terms with National Industrial Tribunal Award and hon. Supreme Court orders dated 31.01.2001 and 07.03.2002. It may be recalled that the employees of Regional Rural Banks have been considered at par with their counterparts sponsor commercial banks staff and their salary is revised as and when any bipartite settlement is held in Banking Industry. Since, the Eighth Bipartite Settlement has been implemented in other commercial banks, the same is to be extended further to RRB's staff through notification by the Central Government under section 17(1) of RRB Act 1976.

In this regard, it may also be mentioned here that RRB's Employees are entitled for the actual wage hike as decided for commercial banks staff. Hence, it is requested that RRB's staff should be given all benefits admissible under the Eighth Bipartite Settlement like Computer Increment, Computer Operator Allowance, Transport Allowance and other Staff Welfare Loan Schemes and payment of arrears be decided as has been done in case of sponsor commercial banks, so as to maintain parity with the sponsor banks.

It concerns industrial relations and unrest among RRB's Staff. This matter is resting at Government's end, and I would therefore, urge upon the Government to expeditiously issue notification in this regard.